

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr.M.P. No. 694 of 2021**

Md. Safik Ansari @ Safik Ansari ... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party

**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Ranjan Kr. Singh, Advocate  
For the State : Mr. A.K. Tiwari, Addl. P.P.

**Order No.02 Dated- 26.03.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner with a prayer for modification of the order dated 04.03.2021, passed in B.A. No. 2256 of 2021.

It is submitted by the learned counsel for the petitioner that vide order dated 04.03.2021, passed in B.A. No. 2256 of 2021, the petitioner was directed to be enlarged on bail on depositing a demand draft of Rs.11,000/- drawn in favour of the informant-Vijay Krishna Jha but because of printing error in the said order, it has been mentioned that the said demand draft of Rs.11,000/- be deposited in favour of Firoz Ansari instead of informant-Vijay Krishna Jha. Hence, it is submitted that the said order be modified accordingly and the time to surrender before the court below in terms of the order dated 04.03.2021, passed in B.A. No. 2256 of 2021 be extended for six weeks from the date of this order.

Considering the facts of this case as well as the submission of the learned counsel for the petitioner, the order dated 04.03.2021, passed in B.A. No. 2256 of 2021 is modified to the extent that the name of

'Firoz Ansari' appearing in three places in the said order be substituted with the words 'informant-Vijay Krishna Jha' and the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 04.03.2021, passed in B.A. No. 2256 of 2021 is allowed. Hence, the petitioner is directed to surrender before the court below "within six weeks from the date of this order in terms of the order dated 04.03.2021, passed in B.A. No. 2256 of 2021".

The order dated 04.03.2021, passed in B.A. No. 2256 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

**(Anil Kumar Choudhary, J.)**

Sonu-Gunjan/